

ITEM NO.34

COURT NO.12

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 356/2024

CLAUDE DAVID CONVISSER

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 128773/2024 - EARLY HEARING APPLICATION
IA No. 128774/2024 - EXEMPTION FROM FILING O.T.
IA No. 128775/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 10-06-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA
(VACATION BENCH)

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Vikramjeet Banerjee, A.S.G.*

UPON hearing the counsel the Court made the following
O R D E R

IA No. 128775/2024 is allowed.

We are not inclined to entertain the present
petition filed under Article 32 of the Constitution
of India.

The Writ Petition is dismissed accordingly.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

* Appearance slip not given.